2025:AHC:229243

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5104 of 2025

Devi Charan And Another

.....Petitioner(s)

Versus

State Of U.P And 12 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Om Prakash Pandey, Vinod Kumar Upadhyay
Counsel for Respondent(s)	:	C.S.C., Hari Bans Singh

Court No. - 1

HON'BLE NEERAJ TIWARI, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel for the State-respondents and Sri Hari Bans Singh, learned counsel for the respondent no.5.

2. Learned counsel for the petitioners submitted after the death of Shyam Lal, legal heirs of Shyam Lal has been arrayed as appellants in Appeal No.T202516670402013, but while filing the revision, only dead person i.e. Shyam Lal has been arrayed as party excluding his legal heirs. Against the order dated 6.10.2025, revision has been filed against the dead person Shyam Lal leaving his legal heirs and further order of Board of Revenue is having no specific reason, therefore, order is bad and liable to be set aside.

3. Sri Hari Bans Singh, learned counsel for the respondent no.5 could not dispute the fact and submitted petition may be allowed and matter may be remanded back to pass fresh order with liberty to petitioner to file impleadment/amendment application.

4. Accordingly, the impugned order dated 6.11.2025 is hereby quashed and writ petition is **allowed**. Matter is remanded back to respondent no.2 to pass fresh order within a period of one month from the date of production of certified copy of this order.

5. Petitioner is at liberty to move amendment/impleadment application before the trial Court. In case amendment/impleadment application is filed, trial Court shall consider and decide the same strictly in accordance with law.

December 19, 2025
Junaid

(Neeraj Tiwari,J.)

Digitally signed by :-
JUNAID AHMAD
High Court of Judicature at Allahabad